

EXPLAINING ACT 5 OF 1840

ACT No II OF 1847

(Rep., Act 8 of 1868)

[13<sup>th</sup> February 1847.]

*Passed by the Hon'ble the President of the Council of India in Council on the 13<sup>th</sup> of February 1847, with the assent of the Right Hon'ble the Governor General of India.*

*An Act to declare the meaning and extent of certain words in Act V. of 1840.*

WHEREAS by Section IV. of Act V. of 1840, it was amongst other things provided, that the said Act should not extend to any declaration or affirmation made in any of Her Majesty's Courts of Justice, and doubts have arisen whether the words "Her Majesty's Courts of Justice" mean and extend to the Courts of the Justices of the Peace—

It is hereby declared and enacted, that the words "Her Majesty's Courts of Justice" in the said Act shall be deemed not to have meant nor extended to, and not to mean nor extend to the Courts of the Justices of the Peace.

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